

his home State against his Ministry and Congress (I). Now it has been proved that the the Congress has lost its majority; so, the Ministry should not be allowed to stay further a minute. Therefore, the Ministry should be asked to step down and the NNDP group should be invited to form the Government. This is my submission,

SHRI CHITTA BASU (West Bengal). This is the sort of condition. As we have experienced earlier, the Congress party would try to take advantage of this situation to indulge in horse-trading. Horse trading has to be stopped. I would like to say that the Governor and the President should take action so that horse-trading business is stopped and the decency of parliamentary politics is retained.

MOTION FOR ELECTION TO THE COIR BOARD

THE DEPUTY CHAIRMAN; Before we proceed to the other special mentions, we shall take up one motion which remains to be adopted. Motion for election to the Coir Board. Mr. Arunachalam.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM); Madam, I beg to move,

"That in pursuance of clause (e) of sub-section (3)1 of section 4 of the Coir Industry Act, 1953 (45 of 1953), read with rules 4(1) (e) and 5(1) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct one member from among the members of the House to be a member of the Coir Board."

The question was put and the motion was adopted.

SPECIAL MENTIONS—Contd.

Need to enact a Law for Compulsory Registration of the exact time of the birth of a Child

श्रीमती अमृता प्रीतम (नम-निर्देशित) :

मैं हमारे यहाँ जब किसी बच्चे का दिल्ली कारपोरेशन में नाम दर्ज कराया जाता है, तो उसमें बच्चे के जन्म का वक्त दर्ज नहीं कराया जाता है, जब कि फ्रांस जर्मनी, इटली, हॉलैंड और बेल्जियम में यह कानून बन चुका है और इसके मुताबिक बच्चे के जन्म का वक्त दर्ज करना लाजिमी करार दिया गया है। फ्रांस के एक स्वातंत्र्य मोर्चागामी गौकलिन ने इस बुनियाद पर बहुत रिसर्च की है जो न्यूयॉर्क और लंदन में अभी प्रकाशित हुई है मिस्ट्री आफ माईंड, स्पेस एण्ड टाइम सीरीज में। हमारे देश में भी ऐसा कानून बना दिया जाए जिसमें बच्चे के जन्म का सही-सही वक्त कारपोरेशन में दर्ज करना लाजिमी हो। यह ब्यापार रिसर्च के लिये एक बुनियादी जरूरत है। इसलिये मेरा निवेदन है कि यह कानून लागू किया जाये।

Reported move by General Rabuka to forcibly convert the Indian Nationals in Fiji to Christianity

SHRI KRISHNA KUMAR BIRLA (Rajasthan). Madam, the special mention that I am going to make is concerning certain atrocious steps that are being considered by the Government of Fiji. A recent disclosure by the 'New York Times' about the move of General Rabuka, who seized power in the South Pacific nation last year in two successive coups, trying to enforce conversions of about three lakh Indians who are Hindus and Muslims to Christianity is very disturbing. Under the new Constitution which is being drafted, Fiji will become a Christian nation. Indians, according to the 1986 census, constitute 48.2 per cent of the 7.14 lakh people of Fiji. They are the largest community, the ethnic Fijians constituting 46.4 per cent, the rest of the population toing other communities. In spite of being the biggest community, the Indians are being subjected to racial discrimination and distress. The principal objection of General Rabuka who is an ardent fundamentalist is that the Indians are not Christians. The General has made repeated talks for the conversion of Indians to Christianity. He said. It will be a big challenge for us to convert them to Chris